

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 949/2002

New Delhi, this the 9th day of April, 2002

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

K.N. Sharma,
residing at B-2/91, Paschim Vihar,
New Delhi

... Applicant
(Applicant in person)

Versus

1. Sports Authority of India,
through the Secretary,
Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodhi Road, New Delhi
2. Union of India,
through the Secretary,
Ministry of Human Resource
and Development,
Department of Youth Affairs & Sports
Shastri Bhavan, New Delhi
3. Shri C.R. Gopinath,
Executive Director,
Sports Authority of India,
New Delhi

... Respondents

O R D E R (ORAL)

By S.A.T. Rizvi, Member (A) :

Applicant was appointed as Deputy Director in the Sports Authority of India (SAI) on a regular basis w.e.f. 1.8.1986. Thereafter he has been promoted as Director w.e.f. 5.8.1991 again on a regular basis. One Shri C.R. Gopinath, respondent No.3 in the present OA, had been wrongly absorbed, according to the applicant, as Director, SAI, w.e.f. 1.6.1991. This absorption gave seniority to the said Shri Gopinath over and above the applicant and based on the seniority ^{as above,} the said Shri Gopinath has been promoted as Regional Director, SAI, w.e.f. 12.1.1995, whereas the applicant has been

promoted to the same rank w.e.f. 27.11.2001. The said Shri Gopinath has later been promoted as Executive Director, SAI, on 27.11.2001. The applicant, who has appeared before us in person argues that the respondents' action in promoting Shri Gopinath as above contravenes the direction given by the Tribunal and is also against the relevant rules. He has filed several representations seeking redressal of his grievance. The relief sought by him is by way of a direction to the respondents to hold a review DPC as on 5.8.1991 to consider his claim as well as all the other eligible officers for promotion to the rank of Regional Director and, in the case of applicant, w.e.f. 12.1.1995 from which date the said Shri Gopinath has been promoted to that rank. He also seek consequential benefits arising therefrom.

2. We have considered the submissions made by the applicant and have perused the representations filed and find that the interest of justice will be duly met by disposing of this OA at this very stage without issuing notice by directing the respondents to consider the various representations filed by him together with the present OA and decide the matter expeditiously and, in any event, within a period of three months from the date of receipt of a copy of this order.

3. The OA is disposed of in the aforeslated terms.


(S.A.T. RIZVI)
MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN

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